

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 106

CP(IB) No.116/Chd/Hry/2023

**IN THE MATTER OF:**

Bhavani Industries India LLP

...Petitioner

Vs.

Best Koki Automotive Pvt. Ltd.

...Respondent

**Under Section:** 9, IBC 2016

**Order delivered on 03.07.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : None

For the Respondent : Mr. Anand Chibbar, Senior counsel with Mr. Manish Jain  
and Ms. Swati Vashisht, Advocates

**ORDER**

Written submissions have been filed by learned counsel for the petitioner vide Diary No.01130/5 dated 16.04.2024 and by learned counsel for the respondent Diary No.011306/ dated 27.05.2024 The same are taken on record. Since, there is no representation on behalf of the petitioner. A date is requested by Ld. Senior Counsel for the respondent to argue the matter. In the interest of justice, one more opportunity is granted to argue the matter. Let the matter be listed for arguments on 08.08.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja